

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
NEW DELHI.

ORIGINAL APPLICATION NO. 52/2024

IN THE MATTER OF

NAVJOT SINGH SIDHU AND OTHERS

VS

STATE OF PUNJAB AND OTHERS.

Subject- Non compliance of order dt. 20/04/2025 in matters regarding OA 52/2024 Navjot sindhu and others vs State of Punjab.

Sir,

It is submitted as under:-

1) That Principal bench National green tribunal passed an interm order on 20/04/2025 as following under:-

In this original application (OA), the Tribunal is considering the complaint of the Applicant about the illegal sand mining in Roop Nagar District in Punjab. The Applicant has also questioned the District Survey Report (DSR) for Roop Nagar prepared in 2022.

2. That So far as, the issue of DSR is concerned, the reply dated 31.03.2025 filed on behalf of the Respondents No. 2 and 5 reveals that the DSR for Roop Nagar was approved on 27.12.2022 but on review the inaccuracies in the data mentioned in the DSR was noted and the amended DSR was prepared. The amendment made in the DSR were not placed for public hearing, as required in law which has been admitted in the reply dated 31.03.2025 as under:-

11. That it is humbly submitted that the DSR for District Rupnagar was initially approved on 27.12.2022. However, during routine review and operations, certain inaccuracies in the data were noted and to correct the record, the Department of Mines & Geology submitted

amended DSRs for reconsideration and approval to the State Environmental Impact Assessment Authority, Punjab (SEIAA) on 2 occasions. These received fresh recommendations from the State Expert Appraisal Committee (SEAC), and the amended DSRs were approved on 17.08.2023 and 15.07.2024. True copies of the letters dated 17.08.2023 and 15.07.2024 are annexed as Annexure R-3 and Annexure R-4 respectively.

12. It is respectfully submitted that the amendments made in the District Survey Report (DSR) of District Ropar are minor and primarily clerical in nature. The revisions were necessitated due to observational inconsistencies, typographical errors, and discrepancies found during verification with official records. For instance, changes in Area of Sub-Divisions (Table 1):

a. The observed total area of sub-divisions was 1356 sq. km, which was corrected to 1367.29 sq. km. This reflects a 0.83% increase, attributed to adjustments based on official records from respective Sub-Divisional Magistrates (SDMs).

b. The total river/stream length as per the original DSR was 366.0 km, while the corrected length is 339.08 km. This results in a 7.36% decrease, reflecting precise field survey data and removing overestimations in the earlier report. The amendments neither alter the fundamental structure of the DSR nor introduce any major modifications in its key aspects

13. The corrections ensure factual accuracy and compliance with authoritative data sources. Therefore, these revisions should not be considered massive but rather necessary refinements to enhance the accuracy and reliability of the DSR.

14. It is pertinent to mention that the amendments carried out in the approved DSR were with regard to some calculation and clerical mistakes. The list of changes made in the approved DSR is attached.

at Annexure R-5. From the perusal of the changes made in the approved DSR, it is evident that it did not involve any change in the list of mining sites, and hence it was not kept in public domain for one month. That it is pertinent to note that there is no pleading of any specific prejudice alleged by a party, as a result of the nonplacement of the DSR amendments in the public domain, and that applicants have also not demonstrated any specific harm suffered.

xxx xxx xxx

16. That to remedy the above situation, in accordance with order dated 17.03.2025 passed by this Hon'ble Tribunal, the Department of Mines & Geology. Ropar has submitted the amendments, approved vide letters dated 17.08.2023 and 15.07.2024 in the DSR in the public domain vide letter no. 1288 dated 27.3.2025. To ensure public participation, notifications were published in widely circulated newspapers such as Ajit Punjab, The Tribune. Jagbani, Punjabi Tribune, and others. A true copy of letter no. 1288 dated 27.03.2025

is annexed as Annexure R-6. True copies of the newspaper publications are annexed as Annexure R-7.

3. The above report states that the DSR would be placed in public domain and the comments will be considered. The amendment made in the original DSR are reflected in Annexure-5 (page 1962) and this annexure runs in as many as 7 pages containing number of changes. Hence, we are of the view that a large number of changes were made in the original DSR without public hearing. This also makes it clear that that the original DSR approved on 27.12.2022 had numerous errors.

4. The subsequent reply dated 17.04.2025 filed by the Respondent No. 2 and 5 discloses that the in order to conduct river audit and replenishment study respondents have entrusted the job to Indian Institute of Technology (IIT), Ropar which has submitted the reports for the

year 2023-2024.

5. Learned AAG appearing for the State of Punjab has informed that after the receipt of report the supplementary DSR is in process of being prepared and vetted. Learned AAG has further informed that public notice inviting objection to the amended the DSR has been issued on 27.03.2025. He candidly admits that before this no public hearing was conducted for correction. Meaning thereby the amended DSR published on 15.07.2024 was without any public hearing.

6. The notice dated 27.03.2025 is limited to inviting objections. Learned AAG on instructions states that after this a public hearing in respect of the amendment to be made will be given. Thus, it is clear that original DSR suffers from errors. The amendment made in the DSR on 15.07.2024 was without any public hearing, and till now, with a public hearing, the corrections in the original DSR have not been made. Thus, a serious issue arises for consideration if the leases issued for mining of sand/gravel/boulder on the basis of such an erroneous DSR should be allowed to continue. The leaseholders are not before the Tribunal. Hence, it is the responsibility of the Principal Secretary, Environment and the Principal Secretary, Mining Department to ensure that no sand/gravel/boulder mining in violation of the norms, which can result in damaging the river ecology, is permitted in the meantime.

7. Since one of the question raised in the OA relates to the illegal mining also, therefore, during the arguments, the issue came up concerning the use of the illegally mined bolder and gravel by the stone crushers operating in the State of Punjab.

8. The Tribunal by a detailed order dated 10.12.2020 passed in Original Application No. 57/2020 had taken note of the huge quantity of illegal sand mining which was in progress in the State of Punjab and had issued the following directions:-

"xxx xxx xxx

7. There is thus huge amount of illegal mining. Its extent is to the tune of more than one crore MT, of the value of more than 600 crores, as shown by the reports furnished to this Tribunal by statutory authorities. There is no effective action on the ground except paper work of calculating compensation. Can such situation be allowed by authorities if doctrine of public trust and good governance are to be followed. This should be eye opener for the authorities in the State of Punjab but it seems that no attention is being paid to the same. There is clear need for continuous evaluation and remedial action. It appears that stand alone stone crushers have been allowed, without permission for mining, possibly to avoid the requirement of Environmental Clearance but, on the ground, mining is taking place to feed such stone crushers. Establishment of such stone crushers is thus against the spirit of requirement of Environmental Clearance. This is resulting in not only loss of revenue but also damage to the environment. It appears to be necessary in these circumstances that the State/PCB revisits its policy of the consents under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 to stand alone stone crushers without credible and effective data to ensure that raw material is not sourced by illegal mining. In absence thereof, it is the State mechanism itself which may be encouraging illegality. Moreover, there does not appear to be any plan to enforce the 'Polluter Pays' principle by recovering the compensation assessed, to prevent operation of illegal stone crushers.

8. We thus find it necessary to direct the State of Punjab to take remedial action of suitably limiting the number of stone crushers as per carrying capacity of legitimate source of raw material and taking stringent action taken against the stone crushers not having accountable sources of raw materials for stone crushing. A suitable mechanism for the purpose may be evolved by the Chief Secretary, Punjab within one month from today and remedial action taken

expeditiously, preferably within three months thereafter.”

9. Dr. Harinder Pal Singh Bedi, Chief Engineer appearing virtually has submitted that the crushers operating in the State of Punjab are getting gravel and bolder as raw material from adjoining States and no illegal mining of gravel and bolder is in progress in the state. To cross check this statement, we direct the State of Punjab to file the full particulars in the tabulated form disclosing the names and location of the stone crushes operating in the District Roop Nagar, their source of raw material, the electricity bills, of last one year or details of DG set if found and status of compliance of CTOs. The State will also disclose if interstate transportation of the gravel and boulder is permitted in the State of Punjab, if yes, thereport with supporting material that the source disclosed by each of the stone crushers is correct. The State will also disclose, if carrying capacity for District Roop Nagar has been determined and crushers have been set up in that area after taking into account the existing carrying capacity.

10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months.

11. List on 20.08.2025.

2. That “It is submitted that even the original District Survey Report (DSR), approved on 27.12.2022, was never subjected to the mandatory process of public hearing. The said DSR was approved without adhering to the due procedure of public consultation as prescribed under Clause 4.1.1(P) of the Ministry of Environment, Forest and Climate Change Guidelines, 2020.”

It is evident from the Hon’ble NGT’s order that the original DSR approved in 2022 contained numerous errors, which had already been brought to the notice of the SIAA and other competent authorities from time to time.” by the applicants.

3. Ongoing Illegal Mining in the State of Punjab, Particularly in District Rupnagar,

It is respectfully submitted that illegal mining activities are still rampant in the State of Punjab in general and in District Rupnagar in particular. Despite repeated concerns, such activities continue unabated. There appears to be a clear and visible nexus between the operators of stone crushers, the concerned departments, and officials of the Government of Punjab, which has facilitated the continuation of these unlawful acts.

In support of this assertion, relevant national news reports and copies of registered FIRs are being annexed herewith as evidence.

It is requested that appropriate legal action be initiated against all those involved in such illegal mining activities, and a thorough investigation may be conducted to unearth the collusion and fix accountability.

4. That Non-compliance of Hon'ble NGT Orders in OA No. 57/2020 regarding Illegal Mining and Stone Crushers in Punjab

As per the directions contained in Para No. 8 of the interim order dated 10.12.2020 passed by the Hon'ble National Green Tribunal in OA No. 57/2020, specific instructions were issued with regard to controlling illegal mining activities, assessing the carrying capacity of various sources of raw material, and limiting the number of stone crushers operating in the region.

However, it is submitted with concern that no effective or remedial action has been taken by the concerned authorities to assess the carrying capacity of the different sources of raw materials feeding the crushers in the past five years. Despite clear directions from the Hon'ble Tribunal to limit the number of stone crushers, the situation on the ground reflects otherwise.

The Hon'ble Bench may be appalled to note that approximately 75 new stone crushers have been granted approval by the concerned department in the State of Punjab during the current financial year alone. Alarming, out of these, around 50 crushers are located within Rupnagar District itself.

This is a clear violation of the spirit and intent of the Hon'ble NGT's directions and calls for immediate intervention and compliance review.

5. That "As per the official data available on the Department's website, the total quantity of RBM reflected through Q-forms submitted by crusher owners amounts to approximately 47 crore CFT. However, the intra-state availability of RBM, as per the same source, is only 1 crore CFT. The applicant is constrained to question the origin and legality of the remaining 46 crore CFT of RBM allegedly mined and submitted, which appears to be in gross contradiction to the available official data."

It is, therefore, most respectfully prayed that the original District Survey Report (DSR) as well as the amended DSR are riddled with serious errors and have been prepared and approved in gross violation of the norms and procedures laid down by the Hon'ble National Green Tribunal (NGT), the

Hon'ble Supreme Court of India, and the guidelines issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC).

That illegal mining continues unabated even at the time of filing this application, which clearly establishes the failure of authorities to act in accordance with law.

In light of the above, it is humbly requested that this Hon'ble Bench may be pleased to pass appropriate orders, including the direction to conduct a thorough inquiry into the preparation and approval of the DSRs. The applicants are fully willing to cooperate and assist any such committee or authority appointed by this Hon'ble Bench by providing all relevant facts, details, and supporting evidence in the matter.

Dated- 11/8/25

Submitted by,



Mahesh puri/ Applicant.

ANNEXURE-A1

NGT/NEW DELHI

11/08/2025

Despite complaints, Ropar cops 'act soft' on illegal mining accused; SSP says not in his notice

LALIT MOHAN
Tribune News Service

ROPAR, JULY 29

At least on three occasions since April, the Ropar police have either failed to register a complaint or name any person in illegal quarrying cases despite Mining Department officials identifying the accused, according to documents available with *The Tribune*.

The complaints were filed following raids on multiple locations along the Sutlej.

However, Ropar SSP Gurneet Singh Khurana said the issue was not in his notice. The SSP assured that he would look into the matter and take appropriate action, if anyone found guilty.

Deputy Commissioner Varjeet Singh Walia did not respond to repeated phone calls for a comment.

Meanwhile, a senior department official hinted at the

officials in some cases.

"Despite risking our lives by conducting raids to check illegal mining in the night hours, FIRs were not registered by the police," the official said.

Earlier too, in a report published in these columns on July 20, *The Tribune* had highlighted that a case was registered with the delay of a month in a similar instance at Bhangla village in Nangal.

According to documents, the Mining Department had filed a complaint with the police on July 13 after officials raided Motia Stone Crusher in Anandpur Sahib's Agampur village. The raid was led by the Anandpur Sahib SDM.

The complaint said those present at the stone crusher could not produce any papers to show from where the material was mined. Officials demanded the registration of a case under the Mines and Minerals (Development and

However, till date, no FIR has been registered.

The SSP said the FIR in the case had not been registered as the complaint was referred back to the Mining Department with some queries.

In another case on the same date, a location was raided at Algran village in Nangal.

The raiding party accused owners of the Aman Crushing plant of illegal mining.

However, the quantum of mined material could not be ascertained as the raid was conducted in pitch of night.

Mining officials demanded the registration of a case under the same Act against the accused. The police registered the FIR the next day against unknown people despite mining officials naming the accused in their complaint.

On April 30, a Mining Department team led by the Nangal SDM detected illegal mining along the Sutlej in

The case in the matter was registered by the police after more than a month on June 4. However, the FIR was registered against unknown people.

Indiscriminate firing at stone crusher

Bullets were fired indiscriminately for at least 20 minutes at a stone crushing unit in Ropar's Nurpur Bedi following a dispute over mining rights between two groups last night. According to the police, Beihara village panchayat had allowed Gold Stone Crusher to mine sand and other material, much to the dislike of the other group.

Miffed at it, over 20 members belonging to the other group turned up outside the crushing unit at Saidpur village and opened indiscriminate firing around midnight.

According to the FIR, the firing continued for about 20 minutes and bullets

ANNEXURE- A2

NCT/ NEW DELHI

10/8/25 (11/8/25)

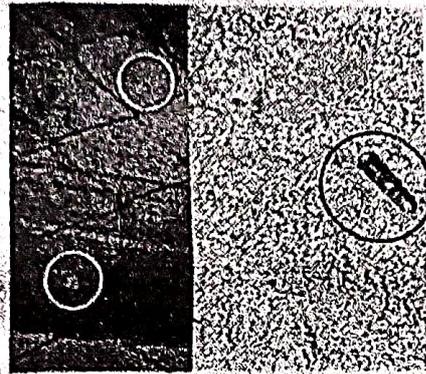
सैदपुर के क्रशर पर सुबह 5 बजे फायरिंग, 9 व्यक्तियों समेत 12 अज्ञात पर मामला दर्ज

हमलावर बोले, जान से मारकर निकलेंगे; कर्मियों ने बरामदे में छिप बचाई जान

भास्कर न्यूज/रोपड़

सैदपुर गांव के गोल्डन स्टोन क्रशर पर फायरिंग के मामले में पुलिस ने 9 लोगों समेत 12-13 अज्ञात व्यक्तियों के खिलाफ मामला दर्ज किया है। नूरपुरबेदी के थाना प्रभारी सुनील कुमार ने बताया है कि उनके पास गांव रायपुर मुन्ने निवासी गुरदीप सिंह ने शिकायत दी थी। इसमें उन्होंने बताया कि वह गोल्डन स्टोन क्रशर, गांव सैदपुर में कार्यरत है।

उन्होंने बताया कि मंगलवार सुबह करीब 5 बजे वह बलजिंदर सिंह निवासी गांव पलासी (थाना नंगल) के साथ क्रशर की सीढ़ियों पर बैठा था। इस दौरान अचानक छह गाड़ियां टेके वाली साइड की तरफ से आईं, जिनमें 22-23 लोग सवार थे। सभी ने गाड़ियां क्रशर के साथ वाली जगह लाइन में खड़ी कीं और फायरिंग शुरू कर दी। इसके साथ ही वे ललकारने लगे



क्रशर पर हुई फायरिंग के निशान और पड़ा हुआ खोल।

कि बाहर निकलो, आज जान से मारकर ही जाएंगे। शिकायतकर्ता ने बताया कि उन्होंने बड़ी मुश्किल से क्रशर के बरामदे में छिपकर अपनी जान बचाई। शिकायतकर्ता ने बताया कि हमलावरों में से कई लोगों ने पहचान लिया।

शिकायतकर्ता ने बताया कि फायरिंग करने वालों में अजविंदर सिंह, जसविंदर सिंह उर्फ गोल्डी, जशनदीप सिंह उर्फ जशन, दलजीत सिंह उर्फ बंटी, लवप्रीत सिंह सभी निवासी गांव बेईहारा,

सनी निवासी आनंदपुर साहिब, कर्मजीत सिंह निवासी बाह्यणमाजरा, हरमेल सिंह निवासी शाहपुर और हरजीत सिंह निवासी बेईहारा के साथ 12-13 अन्य अज्ञात व्यक्ति भी शामिल थे।

ये सभी काले रंग की दो फॉर्च्यूनर और दो स्कोर्पियो, एक फॉर्च्यूनर और एक बलेरो कैपर में सवार होकर आए थे।

शिकायतकर्ता ने बताया कि इन लोगों के पास 12 बोर राइफल (हॉकी बट वाली) पंप एक्शन राइफल और पिस्तौल थी। फायरिंग के बाद हमलावर अपने हथियारों सहित गाड़ियों में सवार होकर मौके से फरार हो गए। फायरिंग के निशान गोल्डन क्रशर की नेट और सीढ़ियों की दीवार पर मौजूद हैं। थाना प्रभारी ने बताया कि उक्त 9 व्यक्तियों व अन्य अज्ञात व्यक्तियों के खिलाफ 109,191 (3), 190 बीएनएस आर्म्स एक्ट के अधीन मामला दर्ज कर लिया है।

6. Complainant / Informant (ਸ਼ਿਕਾਇਤਕਰਤਾ / ਸੂਚਨਾਕਰਤਾ):

(a) Name (ਨਾਮ): ਸ਼੍ਰੀ ਮਤੀ ਇਸ਼ਾਨ ਚੌਧਰੀ

(b) Husband's Name (ਪਤੀ ਦਾ ਨਾਮ) : —

(c) Date/Year of Birth (ਜਨਮ ਤਰੀਕ/ਸਾਲ): 2005

(e) UID No (ਯੂਆਈਡੀ ਨੰ.):

(d) Nationality (ਰਾਸ਼ਟਰੀਅਤ): INDIA

(f) Passport No. (ਪਾਸਪੋਰਟ ਨੰ.):

Date of Issue (ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ):

Place of Issue

(ਜਾਰੀ ਕਰਨ ਦਾ ਸਥਾਨ):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No.,

| S.No. (ਲੜੀ ਨੰ.) | Id Type (ਪਛਾਣ ਪੱਤਰ ਦੀ ਕਿਸਮ) | Id Number (ਪਛਾਣ ਨੰਬਰ) |
|--------------------|--------------------------------|-----------------------|
| 1 | | |

(h) Address (ਪਤਾ):

| S.No. (ਲੜੀ ਨੰ.) | Address Type (ਪਤੇ ਦੀ ਕਿਸਮ) | Address (ਪਤਾ) |
|--------------------|-------------------------------|---|
| 1 | Present Address | ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, UNKNOWN, ਸ਼੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ, ANANDPUR SAHIB, RUPNAGAR, PUNJAB, INDIA |
| 2 | Permanent Address | ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, UNKNOWN, ਸ਼੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ, ANANDPUR SAHIB, RUPNAGAR, PUNJAB, INDIA |

(i) Occupation (ਕਿੱਤਾ):

(j) Phone number

(ਟੈਲੀਫੋਨ ਨੰ.):

Mobile

(ਮੋਬਾਈਲ ਨੰ.): 91-9592099544

7. Details of known/suspected/unknown accused with full particulars

(ਵਾਕਿਫ਼/ਸ਼ੱਕੀ/ਅਗਿਆਤ ਮੁਲਜ਼ਮ ਦਾ ਪੂਰੇ ਵੇਰਵੇ ਸਹਿਤ ਵਰਣਨ):

Accused More Than (ਇੱਕ ਤੋਂ ਵੱਧ ਅਪਰਾਧੀ ਦੀ ਗਿਣਤੀ):

| S.No. | Name (ਨਾਮ) | Alias (ਉਪਨਾਮ) | Relative's | Permanent | Present Address (ਮੌਜੂਦਾ ਪਤਾ) |
|-------|------------|---------------|-----------------------------|--|---|
| 1 | ਬਾਮ ਦੇਵ | ਬਾਮੀ | Father's Name : ਸਰਬਟ ਦਾਸ | ਵਾਸੀ ਪਿੰਡ ਭਲਾਣ, Bhalan, Taraf Majara., NANGAL, RUPNAGAR, PUNJAB, INDIA | 1. ਵਾਸੀ ਪਿੰਡ ਭਲਾਣ, Bhalan, Taraf Majara., NANGAL, RUPNAGAR, PUNJAB, INDIA |

8. Reasons for delay in reporting by the complainant/informant (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਦੁਆਰਾ ਰਿਪੋਰਟ ਕਰਨ ਵਿੱਚ ਦੇਰੀ ਦੇ ਕਾਰਨ):

9. Particulars of properties of interest (ਸਬੰਧਿਤ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ):

| S.No. (ਲੜੀ ਨੰ) | Property Category (ਸੰਪੱਤੀ ਸ਼੍ਰੇਣੀ) | Property Type (ਸੰਪਤੀ ਦੀ ਕਿਸਮ) | Nature of Property (ਜਾਇਦਾਦ ਦੀ ਪ੍ਰਕਿਰਤੀ) | Description (ਵਰਣਨ) | Value (In Rs/-) (ਮੁੱਲ (ਰੁ ਵਿੱਚ)) |
|-------------------|---------------------------------------|----------------------------------|--|-----------------------|--------------------------------------|
| | | | | | |

10. Total value of property (In Rs/-)-ਜਾਇਦਾਦ ਦਾ ਕੁਲ ਮੁੱਲ (ਰੁ ਵਿੱਚ):

11. Inquest Report / U.D. case No., if any (ਮੌਤ ਸਮੀਖਿਆ ਰਿਪੋਰਟ / ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਸੰ., ਜੇਕਰ ਕੋਈ ਹੋ):

| | |
|----------------|--------------------------------------|
| S.No. (ਲੜੀ ਨੰ) | UIDB Number (ਯੂ ਆਈ ਡੀ ਬੀ ਪ੍ਰਕਰਣ ਸੰ.) |
|----------------|--------------------------------------|

12. First Information contents (ਵੇਰਵਾ):

ਨਕਲ ਦਰਖਾਸਤ, "ਸੇਵਾ ਵਿਖੇ ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ ਸ੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ ਵਿਸਾ:-ਪਿੰਡ ਭਲਾਣ ਦੀ ਚਰਾਦ ਤੇ ਹੋ ਰਹੀ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਕਰਨ ਸਬੰਧੀ ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮਿਤੀ 21/ 06/ 2025 ਨੂੰ ਪਿੰਡ ਭਲਾਣ ਵਿਖੇ ਚਰਾਦ ਵਿੱਚ ਹੋ ਰਹੀ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਦੀ ਵੀਡੀਓ ਵਾਇਰਲ ਹੋਈ। ਇਸ ਸਬੰਧੀ ਉਕਤ ਵੀਡੀਓ ਕਲਿੱਪ ਦੇ ਅਨੁਸਾਰ ਸ਼ਿਕਾਇਤਕਰਤਾ ਜਤਿੰਦਰ ਪਾਲ ਪੁੱਤਰ ਸਾਦੀ ਰਾਮ (ਮੋਬ ਨੰ. 98783-06825) ਨਾਲ ਰਾਬਤਾ ਕਾਇਮ ਕੀਤਾ ਗਿਆ ਅਤੇ ਉਹਨਾਂ ਵੱਲੋਂ ਨਿਮਨਹਸਤਾਖਰ ਦਫਤਰ ਦੇ ਸੰਬੰਧਤ ਜੂਨੀਅਰ ਇੰਜੀਨੀਅਰਜ਼ ਨੂੰ ਮਿਤੀ 21/ 06 /2025 ਸਮਾਂ ਲੱਗ ਭੱਗ 12:30 PM ਤੇ ਮੋਕਾ ਦਿਖਾਇਆ ਗਿਆ ਅਤੇ ਮੋਕਾ ਤੇ ਜਗਾ ਦੇ ਕੋਆਰਡੀਨੇਟ Lat 31.262905 ,76.362074 ਹਨ। ਇਸ ਸਬੰਧੀ ਆਪ ਜੀ ਨੂੰ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮੋਕੇ ਤੇ ਲਗਭਗ 120 ਫੁੱਟ ਲੰਬੀ X 60 ਫੁੱਟ ਚੌੜੀ X 25 ਫੁੱਟ ਉਚਾਈ ਵਿੱਚ ਗਰੈਵਲ ਦੀ ਪੁਟਾਈ ਕੀਤੀ ਪਾਈ ਗਈ ਹੈ ਅਤੇ ਮੋਕੇ ਤੇ ਕੋਈ ਵੀ ਮਸ਼ੀਨਰੀ ਨਹੀਂ ਪਾਈ ਗਈ। ਇਸ ਸਬੰਧੀ ਮੋਕੇ ਤੇ ਸ਼ਿਕਾਇਤ ਕਰਤਾ ਵੱਲੋਂ ਲਿਖਤੀ ਦਰਖਾਸਤ ਵੀ ਦਿੱਤੀ ਗਈ ਹੈ ਜਿਸ ਵਿੱਚ ਉਕਤ ਹੋਈ ਮਾਈਨਿੰਗ ਦਾ ਸ਼ਿਕਾਇਤ ਕਰਤਾ ਵੱਲੋਂ ਵੇਰਵਾ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਇਸ ਕਾਰਨ ਸ਼ਿਕਾਇਤ ਕਰਤਾ ਵੱਲੋਂ ਦੱਸੇ ਅਨੁਸਾਰ ਉਕਤ ਮਾਈਨਿੰਗ ਵਾਲੀ ਜਗ੍ਹਾ ਚਰਾਦ ਹੈ ਜੋ ਆਪ ਜੀ ਦੇ ਅਧੀਨ ਆਉਂਦੀ ਹੈ ਅਤੇ ਇਸ ਕਾਰਨ ਉਕਤ ਮਾਮਲਿਆਂ ਵਿੱਚ PMMR RULES ਦੇ ਨੋਟੀਫਿਕੇਸ਼ਨ ਨੰਬਰ.Glg/Pb/2348/5262-B ਮਿਤੀ 02/04/2013 ਅਨੁਸਾਰ ਆਪ ਦੇ ਵਿਭਾਗ ਨੂੰ ਆਪਣੇ ਅਧਿਕਾਰਿਤ ਖੇਤਰ ਵਿੱਚ ਮਾਈਨਿੰਗ ਸਬੰਧੀ ਕਾਰਵਾਈ ਕਰਨ ਦੇ ਅਧਿਕਾਰ ਦਿੱਤੇ ਹੋਏ ਹਨ। ਇਸ ਕਾਰਨ ਉਕਤ ਮਾਮਲੇ ਵਿੱਚ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਦੀ ਕਾਰਵਾਈ ਆਪ ਵੱਲੋਂ ਕਰਨੀ ਬਣਦੀ ਹੈ। ਇਹ ਆਪ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ ਜੀ ਨੱਥੀ 1.ਸ਼ਿਕਾਇਤ 2. ਨੋਟੀਫਿਕੇਸ਼ਨ ਦੀ ਕਾਪੀ .3 ਮੋਕੇ ਦੀ ਫੋਟੋਗ੍ਰਾਫਸ SD/-ਉਪ ਮੰਡਲ ਅਫਸਰ /ਨੰਗਲ ਜਲ ਨਿਕਾਸ ਕਮ ਮਾਈਨਿੰਗ ਉਪ ਜਲ ਸਰੋਤ ਵਿਭਾਗ,ਪੰਜਾਬ ਕਾਪੀ 1.ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ/ਰੂਪਨਗਰ, ਜਲ ਨਿਕਾਸ ਕਮ ਮਾਈਨਿੰਗ ਅਤੇ ਜ਼ਿਉਲੇਜੀ ਹਲਕਾ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ ਜੀ ਨੂੰ ਉਹਨਾਂ ਦੇ ਪੱਤਰ ਨੰਬਰ 3287-88/ ਮਾਈਨਿੰਗ ਮਿਤਿ 21/06/2025 ਦੇ ਸਬੰਧ ਵਿੱਚ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ ਜੀ। 2.ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਸ੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ, ਜਲ ਨਿਕਾਸ ਕਮ ਮਾਈਨਿੰਗ ਅਤੇ ਜ਼ਿਉਲੇਜੀ ਮੰਡਲ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ ਜੀ ਅਤੇ ਇੱਕ ਦਰਖਾਸਤ ਸੇਵਾ ਵਿਖੇ ਮਾਨਯੋਗ SDO ਸਾਹਿਬ ਨੰਗਲ ਵਿਸਾ:ਪਿੰਡ ਭਲਾਣ ਦੀ ਚਰਾਦ ਦੇ ਵਿੱਚ ਹੋਈ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਖਸਰਾ ਨੰਬਰ 98,99,102 ਦੇ ਵਿੱਚ ਹੈ। ਸ੍ਰੀ ਮਾਨ ਜੀ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮੈ ਮਿਤੀ 21-6-2025 ਨੂੰ ਭਲਾਣ ਦੀ ਚਰਾਦ ਦੇ ਵਿੱਚ ਹੋਈ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਬਾਰੇ ਪਾਈ ਸੀ ਜਿਸਦਾ ਮੋਕਾ ਦੇਖਣ, JE ਸੋਹਿਤ ਜੀ ਤੇ Deepak Bansal ਜੀ ਮੋਕਾ ਤੇ ਗੱਡੀ ਸਰਕਾਰੀ ਨੰਬਰ PB30R-0544 ਵਿੱਚ ਆਏ ਸੀ ਤੇ ਮੋਕਾ ਤੇ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਵਾਲੀ ਜਗਾ ਦਾ ਮੋਕਾ ਦਿਖਾਇਆ ਗਿਆ ਜਿੱਥੇ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਹੋਣੀ ਪਾਈ ਗਈ ਹੈ ਕੁਆਟਰੀ JE ਸਾਹਿਬ ਦੁਆਰਾ ਮਾਪ ਲਈ ਗਈ ਹੈ ਤੇ ਜੇ ਇਹ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਚਰਾਦ ਦੇ ਵਿੱਚ ਕਰਵਾਈ ਗਈ ਹੈ ਹੈ ਜੇ ਕਿ ਗੈਰ ਕਾਨੂੰਨੀ ਹੈ ਤੇ ਸਰਕਾਰ ਨੂੰ ਚੂਨਾ ਲਗਾਇਆ ਗਿਆ ਹੈ। ਤੇ ਜੇ ਇਹ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਕਰਵਾਈ ਗਈ ਹੈ ਉਹ ਬਾਮ ਦੇਵ ਉਰਫ ਬਾਮੀ ਪੁੱਤਰ ਸਰਬਣ ਦਾਸ ਵਾਸੀ ਪਿੰਡ ਭਲਾਣ ਕੋਮ ਸੈਣੀ ਦੁਆਰਾ ਕਰਵਾਈ ਗਈ ਹੈ ਤੇ ਇਸਦੇ ਨਾਲ ਪਿੰਡ ਦੇ ਹੋਰ ਵੀ 2,3 ਵਿਅਕਤੀ ਹਨ ਉਹ ਇਸ ਨੂੰ ਹੀ ਪਤਾ ਹੈ ਤੇ ਕਿਹੜੇ ਕਰੋਸਰਾ ਵਾਲੀਆਂ ਦੀ ਮਸ਼ੀਨ ਤੇ ਕਰਵਾਈ ਹੈ ਤੇ ਮੇਰੀ ਮਾਈਨਿੰਗ ਵਿਭਾਗ ਨੂੰ ਬੇਨਤੀ ਹੈ ਕਿ ਇਸਦੇ ਵਿਰੋਧ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ ਜੀ ਨੋਟ :ਜੇ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਹੋਈ ਹੈ ਉਹ ਕੰਮ ਸੇ ਕੰਮ 600,700 ਵਿੱਚ ਪੁਟਾਈ ਹੋਈ ਹੈ ਪੇਕ ਲੈਨ ਦੁਆਰਾ, ਤੇ ਮੋਕਾ ਤੇ ਪੇਕਲਾਈਨਾ ਤੇ ਟਿੱਪਰਾ ਦੀਆਂ ਤਾਜਿਆਂ ਲੀਹਾ ਵੀ ਮੌਜੂਦ ਸਨ। ਤੇ JE ਸਾਹਿਬ 12:45PM ਮੋਕਾ ਤੇ ਪੁੱਜੇ ਆਪ ਦਾ ਵਿਸ਼ਵਾਸ ਪਾਤਰ ਸਹੀ/ -ਜਤਿੰਦਰਪਾਲ ਪੁੱਤਰ ਸਾਦੀ ਲਾਲ ਪਿੰਡ ਭਲਾਣ ਕਾਰਵਾਈ ਪੁਲਿਸ:- ਅੱਜ ਮਨ ASI ਸਮੇਤ PHG ਨਿਰਮਲ ਸਿੰਘ PHG ਮੁਨੀਸ ਕੁਮਾਰ ਡਰਾਇਵਰ ASI ਹਰਜਿੰਦਰ ਸਿੰਘ

908/ਆਰ ਤੇ ਸਮੂਹ ਸਟਾਫ ਚੋਕੀ ਹਜਾ ਦੇ ਹਾਜਰ ਚੋਕੀ ਸੀ ਤਾ ਮੁਨਸੀ SCT ਅਮਨਦੀਪ ਸਿੰਘ 657/ਆਰ ਨੇ ਇੱਕ ਪੱਤਰ ਨੰਬਰ 2091 ਮਿਤੀ 2-7-2025 ਸਮੇਤ ਇੱਕ ਲਿਖਤੀ ਦਰਖਾਸਤ ਵਲੋਂ ਜਤਿੰਦਰਪਾਲ ਪੁੱਤਰ ਸਾਦੀ ਲਾਲ ਪਿੰਡ ਭਲਾਣ ਬਾਬਤ ਪਿੰਡ ਭਲਾਣ ਦੀ ਚਰਾਦ ਦੇ ਖਸਰਾ ਨੰਬਰ 98,99,102 ਵਿੱਚ ਹੋਈ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਸਬੰਧੀ ਜੋ ਉਪ ਮੰਡਲ ਅਫਸਰ/ਨੰਗਲ ਜਲ ਨਿਕਾਸ ਕਮ ਮਾਈਨਿੰਗ ਉਪ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ ਨੂੰ ਦਿੱਤੀ ਗਈ। ਜਿਸ ਤੇ ਉਪ ਮੰਡਲ ਅਫਸਰ/ਨੰਗਲ ਜਲ ਨਿਕਾਸ ਕਮ ਮਾਈਨਿੰਗ ਉਪ ਮੰਡਲ ਵਲੋਂ ਉਕਤ ਦਰਖਾਸਤ ਦੇ ਅਧਾਰ ਤੇ ਰਾਹੀ ਪੱਤਰ ਨੰਬਰ 416-18/MINING ਮਿਤੀ 21-6-2025 ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਲਈ ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ ਸ੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ ਜਿਲਾ ਰੂਪਨਗਰ ਨੂੰ ਭੇਜਿਆ ਗਈਆ। ਜਿਹਨਾ ਵਲੋਂ ਮੌਜੂਦਾ ਹੋਈ ਲਿਖਤੀ ਦਰਖਾਸਤ ਵਲੋਂ ਜਤਿੰਦਰ ਪਾਲ ਸਮੇਤ ਪੱਤਰ ਨੰਬਰ 416-18/MINING ਮਿਤੀ 21-6-2025 ਦੀਆ ਫੋਟੋਸਟੇਟ ਕਾਪੀਆ, ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਲਈ ਰਾਹੀ ਪੱਤਰ ਨੰਬਰ 2091 ਮਿਤੀ 2-7-2025 ਮੁੱਖ ਅਫਸਰ ਥਾਣਾ ਨੰਗਲ ਦੇ ਨਾਮ ਤੇ ਰਾਹੀ ਡਾਕ ਥਾਣਾ ਭੇਜਿਆ ਗਈਆ। ਜੋ ਉਕਤ ਨੰਬਰੀ ਪੱਤਰ ਸਮੇਤ ਲਿਖਤੀ ਦਰਖਾਸਤ ਨੰਬਰ 92/ਦਸਤੀ ਥਾਣਾ ਨੰਗਲ ਮਿਤੀ 02-7-2025 ਤੇ ਮੁੱਖ ਅਫਸਰ ਥਾਣਾ ਨੰਗਲ ਵਲੋਂ ਅਪਣੇ ਦਫਤਰ ਦੀ ਮੋਹਰ ਤੇ ਦਸਖਤਾ ਹੇਠ ਲਿਖਿਆ ਗਿਆ ਕਿ I/C PP N./NGL FOr N/Action ਜੋ ਰਾਹੀ ਡਾਕ ਚੋਕੀ ਹਜਾ ਮੌਜੂਦਾ ਹੋਣ ਤੇ SI ਸਰਤਾਜ ਸਿੰਘ I/C PP Naya NGL ਵਲੋਂ ਉਕਤ ਨੰਬਰੀ ਪੱਤਰ ਸਮੇਤ ਦਰਖਾਸਤ ਤੇ ਅਪਣੇ ਦਸਖਤਾ ਹੇਠ ਮਨ SI ਨੂੰ ਮਾਰਕ ਕਰਦੇ ਹੋਏ ਲੇੜੀਦੀ ਕਾਰਵਾਈ ਕਰੇ ਲਿਖਿਆ। ਜੋ ਨਾਲ ਨੱਥੀ ਸਦਾ ਉਕਤ ਨੰਬਰੀ ਪੱਤਰ ਸਮੇਤ ਦਰਖਾਸਤ ਨੂੰ ਵਾਚਿਆ ਗਿਆ। ਉਪਰੰਤ INSP ਰੋਹਿਤ ਸਰਮਾ ਮੁੱਖ ਅਫਸਰ ਥਾਣਾ ਨੰਗਲ ਤੇ I/C PP Naya NGL ਨਾਲ ਹਾਸਿਲ ਹੋਈ ਦਰਖਾਸਤ ਉਕਤ ਨੰਬਰੀ ਪੱਤਰਾ ਅਨੁਸਾਰ ਹਲਾਤ ਡਿਸਕਸ ਕੀਤੇ ਗਏ। ਜਿਹਨਾ ਵਲੋਂ ਹੁਕਮ ਮਿਲਿਆ ਕਿ ਕਾਨੂੰਨ ਅਨੁਸਾਰ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆਈ ਜਾਵੇ। ਉਕਤ ਨੰਬਰੀ ਪੱਤਰਾ ਤੇ ਦਰਖਾਸਤ ਦੇ ਮਜਬੂਨ ਤੇ ਸਰੋਦਸਤ ਜੁਰਮ 21 (1) 4 (1) ਮਾਈਨਿੰਗ ਐਡ ਮਿਨਰਲਜ਼ ਐਕਟ 1957 ਦਾ ਹੋਣਾ ਪਾਇਆ ਜਾਣ ਤੇ ਪੱਤਰ ਸਮੇਤ ਦਰਖਾਸਤ ਬਰਾਏ ਦਾਇਰੀ ਮੁਕੱਦਮਾ ਬਰ ਖਿਲਾਫ ਬਾਮ ਦੇਵ ਉਰਫ ਬਾਮੀ ਪੁੱਤਰ ਸਰਵਣ ਦਾਸ ਵਾਸੀ ਪਿੰਡ ਭਲਾਣ ਤਹਿਸੀਲ ਬਾ ਥਾਣਾ ਨੰਗਲ ਜਿਲਾ ਰੂਪਨਗਰ ਦੇ ਬਾ ਜੁਰਮ ਉਕਤ ਹੱਥੀ PHG ਨਿਰਮਲ ਸਿੰਘ ਦੇ ਥਾਣਾ ਘੱਲਦਾ ਹਾ ਮੁਕੱਦਮਾ ਦਰਜ ਕਰਕੇ ਨੰਬਰ ਮੁਕੱਦਮਾ ਤੇ ਜਾਣੂ ਕੀਤਾ ਜਾਵੇ ਕੰਟਰੋਲ ਰੂਮ ਰੂਪਨਗਰ ਤੇ ਅਫਸਰਾਨ ਬਾਲਾ ਨੂੰ ਇਤਲਾਹ ਦਿੱਤੀ ਜਾਵੇ ਮਨ SI ਸਮੇਤ PHG ਮੁਨੀਸ ਕੁਮਾਰ ਤੇ ਡਰਾਇਵਰ ASI ਹਰਜਿੰਦਰ ਸਿੰਘ 908/ਆਰ ਦੇ ਬਾ ਸਵਾਰੀ ਗੱਡੀ ਸਰਕਾਰੀ ਨੰਬਰ PB 12Y-2731 ਦੇ ਰਵਾਨਾ ਮੋਕਾ ਜਾਏ ਵਕੂਆ ਦਾ ਹੁੰਦਾ ਹਾ। ਸਹੀ/-ਮਦਨ ਲਾਲ ASI ਚੋਕੀ ਨਯਾ ਨੰਗਲ ਥਾਣਾ ਨੰਗਲ ਮਿਤੀ:-03.07.2025 ਬਾ ਹੱਦ:-ਚੋਕੀ ਨਿਆ ਨੰਗਲ AT 3:15PM , "ਮੌਜੂਦਾ ਹੋਣ ਪਰ ਮੁਕੱਦਮਾ ਉਕਤ ਬਾ ਜੁਰਮ ਬਰ ਖਿਲਾਫ ਬਾਮ ਦੇਵ ਉਰਫ ਬਾਮੀ ਪੁੱਤਰ ਸਰਵਣ ਦਾਸ ਵਾਸੀ ਪਿੰਡ ਭਲਾਣ ਤਹਿਸੀਲ ਬਾ ਥਾਣਾ ਨੰਗਲ ਜਿਲਾ ਰੂਪਨਗਰ ਦੇ ਦਰਜ ਰਜਿਸਟਰ ਕਰਨਾ ਸ਼ੁਰੂ ਕੀਤਾ ਗਿਆ ਸੀ ਦੀ ਤਕਮੀਲ ਪੜਤ ਮੁਕੰਮਲ ਕੀਤੀ ਗਈ। ਰਿਕਾਰਡ ਦੀ ਪੂਰਤੀ ਕਰਨ ਲਈ MHC ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਗਈ। ਇੰਨਚਾਰਜ ਕੰਟਰੋਲ ਰੂਮ ਰੂਪਨਗਰ ਨੂੰ ਵਜਰੀਆ ਈ-ਮੇਲ ਮੇਸੇਜ ਇਤਲਾਹ ਦਿੱਤੀ ਜਾ ਰਹੀ ਹੈ। ਨਕੁਲਾਤ FIR's ਇਲਾਕਾ ਮੇਜਿਸਟ੍ਰੇਟ ਸਾਹਿਬ ਅਤੇ ਅਫਸਰਾਨ ਬਾਲਾ ਦੀ ਸੇਵਾ ਵਿੱਚ ਰਾਹੀ ਡਾਕ ਘੱਲੀਆ ਜਾ ਰਹੀਆ ਹਨ। ਅਸਲ ਦਰਖਾਸਤ ਮਹਿ ਮਿਸਲ ਮੁਕੱਦਮਾ ਹੱਥੀ ਅਰਿੰਦਾ PHG ਨਿਰਮਲ ਸਿੰਘ ਦੇ ਕਰ ਰਵਾਨਾ ਨਿਯਦ ASI ਮਦਨ ਲਾਲ 662/R ਬਰ ਮੋਕਾ ਦਾ ਕੀਤਾ ਗਿਆ। ਬੰਦੀ ਰਪਟ ਨੰਬਰ 17 ਮਿਤੀ 03.07.2025 AT: -5:20 PM. ਰੋਜਨਾਮਚਾ ਥਾਣਾ ਨੰਗਲ।

N.C.R.B (ਐਨ.ਸੀ.ਆਰ.ਬੀ)

I.I.F.-I (ਆਈ.ਆਈ.ਐਫ.-I)

Attachment to item 7 of First Information Report (ਅੱਵਲ ਸੂਚਨਾ ਰਿਪੋਰਟ ਦੇ ਮਦ 7 ਸੰਲਗਨਕ):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(ਸ਼ੱਕੀ ਮੁਲਜ਼ਮ ਦੀ ਸਰੀਰਕ ਵਿਸ਼ੇਸ਼ਤਾ, ਵਿਕਾਰ ਅਤੇ ਹੋਰ ਵੇਰਵਾ: (ਜੇਕਰ ਵਾਕਿਫ/ਦੇਖਿਆ ਗਿਆ))

| S.No. (ਲੜੀ ਨੰ.) | Sex (ਲਿੰਗ) | Date/Year of Birth (ਜਨਮ ਮਿਤੀ/ਸਾਲ) | Build (ਬਣਾਵਟ) | Height (cms.) | Complexion (ਰੰਗ) | Identification Mark(s) (ਪਛਾਣ ਚਿੰਨ੍ਹ) |
|--|-------------------------------------|--------------------------------------|------------------|------------------|--------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1 | Male | | | | | Poxpitted: NO |
| Deformities/ Peculiarities (ਵਿਕਾਰ / ਵਿਸ਼ੇਸ਼ਤਾ) | | Teeth (ਦੰਦ) | Hair (ਵਾਲ) | Eyes (ਅੱਖਾਂ) | Habit(s) (ਆਦਤਾਂ) | Dress Habit(s) (ਪਹਿਰਾਵਾ) |
| 8 | | 9 | 10 | 11 | 12 | 13 |
| | | | | | | |
| Language /Dialect (ਭਾਸ਼ਾ/ਬੋਲੀ) | Place Of(ਦਾ ਸਥਾਨ) | | | | | Others (ਹੋਰ) |
| | Burn Mark (ਸੜੇ ਹੋਏ ਦਾ ਨਿਸ਼ਾਨ) | Leucoderma (ਚਿੱਟਾ ਰੰਗ) | Mole (ਮਹੁਕਾ) | Scar (ਚਖਮ) | Tattoo (ਗੁੱਦੇ ਹੋਏ ਦਾ) | |
| 14 | 15 | 16 | 17 | 18 | 19 | 20 |
| | | | | | | |

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused. (ਇਹ ਖੇਤਰ ਤਦੇ ਦਰਜ ਕੀਤੇ ਜਾਣਗੇ ਜੇਕਰ ਸ਼ਿਕਾਇਤਕਰਤਾ / ਸੂਚਨਾਕਰਤਾ ਸ਼ੱਕੀ / ਮੁਲਜ਼ਮ ਦੇ ਬਾਰੇ ਕੋਈ ਇੱਕ ਜਾਂ ਵੱਧ ਜਾਣਕਾਰੀ ਦਿੰਦਾ ਹੈ)

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(ਕਾਰਵਾਈ : ਉਪਰੋਕਤ ਜਾਣਕਾਰੀ ਨਾਲ ਪਤਾ ਚੱਲਦਾ ਹੈ ਕਿ ਅਪਰਾਧ ਕਰਨ ਦਾ ਤਰੀਕਾ ਸ. ਨੰ 2 . ਵਿੱਚ ਦਰਸਾਈ ਧਾਰਾ ਦੇ ਤਹਿਤ ਹੈ):

(1) Registered the case and took up the investigation (ਕੇਸ ਦਰਜ ਕੀਤਾ ਗਿਆ ਅਤੇ ਪੜਤਾਲ ਨੂੰ ਲੈ ਲਿਆ): or
(ਜਾਂ)

(2) Directed (Name of I.O.): MADAN LAL Rank ASI (Assistant Sub-Inspector)
(ਤਫਤੀਲੀ ਅਧਿਕਾਰੀ ਦਾ ਨਾਮ): (ਅਹੁਦਾ):

No(ਨੰ): 662/R to take up the Investigation (ਨੂੰ ਜਾਂਚ ਆਪ ਪਾਸ ਲੈਣ ਲਈ ਨਿਰਦੇਸ਼ ਦਿੱਤਾ ਗਿਆ) or(ਜਾਂ)

(3) Refused investigation due to (ਕਿਸ ਕਾਰਨ ਕਰਕੇ ਇਨਕਾਰ ਕੀਤਾ):

or (ਜਾਂ)

(4) Transferred to P.S. District
(ਥਾਣਾ): (ਬਿਲ੍ਹਾ):

on point of jurisdiction (ਹੱਦਬੰਦੀ ਕਾਰਣ) .

F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant free of cost. (ਸਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਨੂੰ ਪ੍ਰਾਥਮਿਕੀ ਪੜ੍ਹ ਕੇ ਸੁਣਾਈ ਗਈ, ਸਹੀ ਦਰਜ ਹੋਇਆ ਮੰਨਿਆ ਅਤੇ ਇੱਕ ਕਾਪੀ ਮੁਫਤ ਸਿਕਾਇਤਕਰਤਾ ਨੂੰ ਦਿੱਤੀ ਗਈ।)

R.O.A.C.(ਆਰ.ਓ.ਏ.ਸੀ.)

14. Signature/Thumb Impression of the complainant / informant (ਸਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਦੇ ਹਸਤਾਖਰ / ਅੰਗੂਠੇ ਦਾ ਨਿਸ਼ਾਨ):

15. Date and time of dispatch to the court
(ਅਦਾਲਤ ਵਿੱਚ ਪੇਸ਼ ਕਰਨ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

Signature of Officer in charge, Police Station

(ਮੁੱਖ ਅਫਸਰ ਥਾਣਾ ਦੇ ਹਸਤਾਖਰ)

Name(ਨਾਮ): ROHIT SHARMA

Rank (ਅਹੁਦਾ): I (Inspector)

No(ਸੰ.): 7/RR